

PAPERS LAID ON THE TABLE

AGREEMENTS BETWEEN GOVERNMENT OF INDIA AND CERTAIN OIL COMPANIES FOR ESTABLISHMENT OF OIL REFINERIES IN INDIA.

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): Sir, I beg to lay on the Table copies of the Agreements entered into between the Government of India and certain Oil Companies for the establishment of oil refineries in India. [Placed in Library, see No. IV. M. 111(14).]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING THE SECOND SESSION, 1952, AND THIRD SESSION, 1953, OF THE COUNCIL OF STATES.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the sessions shown against each:—

(i) *Statement No. III.*—Second Session, 1952 of the Council of States. [See Appendix V, Annexure No. 32.]

(ii) *Supplementary Statement No. II.*—Third Session, 1953 of the Council of States. [See Appendix V, Annexure No. 33.]

STATEMENT RE ARREST OF SHRI M. MANJURAN, M.P.

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS): Sir, I am now in a position to place before the House the information which we have secured from the Government of Travancore-Cochin regarding the arrest of Shri Mathai Manjuran.

The 'Action Committee' formed under the joint auspices of the Praja-Socialist Party and the Kerala Socialist Party at Trichur sent a telegram to Government on the 29th July 1953 demanding immediate introduction of

compulsory procurement of excess paddy and reduction of price of enhanced rice ration, failing which they threatened direct action. On the 30th July 1953, in pursuance of the above, about 50 persons reached Trichur from Pudukad, and along with a few local workers, went in a *jatha* to "Ramani-layam" where the Union Minister for Planning was staying, undergoing treatment, to meet him and present a memorandum containing the above and some other demands to solve the food and other problems facing the State. As he was not in a position to see them then, they were advised to represent their grievances in writing, but they persisted in their demand for an interview and held demonstrations shouting slogans and causing obstruction by lying at the gate. Hence, the Police took 15 of them into custody, of whom 6 were proceeded against under the Police Act and the rest released. Similar small *jathas* continued to be taken to "Ramani-layam" daily and demonstrations staged, and the Police kept on removing the obstruction caused by them. This went on till the 9th August.

As this was going on more or less in a symbolic manner, the Action Committee decided upon staging some spectacular demonstration, and it was decided that on the 9th, they should take a huge *jatha* to "Ramani-layam", resisting the Police. Although the Minister agreed to receive the memorandum through a representative at the intervention of certain gentlemen of the locality, the Socialists rejected the offer and insisted on leading a *jatha*. The District Magistrate, therefore, prohibited the taking out of *jathas* and staging of demonstrations within an area of one furlong around "Ramanilayam" on the 9th. They decided on violating the ban. The Police went to the spot to enforce the prohibitory order. In the evening, about 400 persons went to "Ramanilayam" led by Messrs. Mathai Manjuran (Member, Council of States), M. P. Menon, T. P. Chakrapani (K.S.P.), C. G. Janardhan, P. M. Mohammed Ali and B. C. Verghese (P.S.P.). These six